

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 698**

**TO BE ANSWERED ON THE 08<sup>TH</sup> FEBRUARY, 2023/ MAGHA 19, 1944 (SAKA)**

**PENDING BIFURCATION ISSUES BETWEEN TELANGANA AND ANDHRA  
PRADESH**

**698 SHRI KANAKAMEDALA RAVINDRA KUMAR:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) details of pending bifurcation issues of the erstwhile State of Andhra Pradesh;**
- (b) details of the meetings held during the last three years to resolve the pending issues;**
- (c) details of the outcome of such meetings held during last three years to resolve the pending issues between two Telugu speaking States; and**
- (d) details of contentious issues that are still pending for resolution?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI NITYANAND RAI)**

**(a) to (d): A number of provisions of Andhra Pradesh Reorganisation (APR) Act, 2014 have been implemented and the remaining provisions of the APR Act, 2014 are at various stages of implementation.**

**The Ministry of Home Affairs reviews the progress of implementation of the various provisions of the Act from time to time with Ministries/Departments concerned as well as representatives of**

**Government of Andhra Pradesh and Government of Telangana. During the last three years, 5 such review meetings have been held.**

**The approach of the Central Government has consistently been that bilateral issues can be resolved only with the cooperation of the State Governments concerned and that the Central Government acts only as facilitator for amicable settlement of the disputes in a spirit of mutual accommodation and understanding.**

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